

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

Cont. Case (Civil) No.136 of 2020

Sanjit Kumar & Ors

... ..Petitioners

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**-Versus-**

The State of Jharkhand & Ors.

... ..Opp. Parties

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**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**

**(Through: Video Conferencing)**

For the Petitioners : Mr. Raunak Sahay, Advocate.

For the Opp. Parties : Mr. Navneet Toppo, AC to SC-V.

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**05/11.09.2020** In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

As prayed, put-up this case after two weeks i.e. on 28.09.2020, for compliance of the Court's order dated 28.08.2019.

Let it be made clear that if the order of the Court is not complied with in its true letter and spirit, the Superintendent of Police, Chaibasa, shall remain present before this Court through Video Conferencing on the next date of hearing to explain as to why not a contempt proceeding be initiated against him for deliberately and willfully flouting the Court's order.

**(Dr. S.N. Pathak, J.)**

Kunal/